

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
CA(CAA)-84(PB)/2019

IN THE MATTER OF:

Ayum Enterprises Pvt. Ltd. and Valore
Enterprises Pvt. Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 20.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Bharti Kashyap, CS

ORDER

For dispensation of meeting; consent affidavit by the shareholders are not on record as required. Other papers like compliance with accounting standard under Section 133 of the Companies Act may also be examined and furnished which are not filed.

List for further consideration on 11.06.2016.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)